

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 89123 of 2013

[Arising out of Order-in-Appeal No. PUNE-EXCUS-001-APP-68-13-14 dated 09.07.2013 passed by the Commissioner of Central Excise (Appeals), Pune-I]

M/s Logicon Technology
Plot No. 15-B/ D-I Block,
MIDC, Chinchwad,
Pune-411 019

.....Appellant

VERSUS

Commissioner of Central Excise and
Service Tax, Pune-I
ICE House, 41-A, Sasson Road,
Opp. Wadia College,
Pune-411 001

.....Respondent

APPEARANCE:

None for the Appellant.

Shri Xavier P. M. Mascarenhas, Superintendent, Authorised
Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85072/2024

Date of Hearing: 06.02.2024
Date of Decision: 06.02.2024

PER: BENCH

None for the Appellant.

2. Learned Authorised Representative is present.
3. Notice sent by speed post for Appellant's appearance on 12.07.2023 seems to have been served but on the last two occasions Appellant is found

absent. It appears that Appellant is no more interested to pursue the appeal further and the duty amount being Rs.1,65,830/-, appellant would require permission from the Tribunal for admission of its appeal for hearing, which is also not done.

4. We have, therefore, got no other option but to dismiss the appeal for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982 and we do so.

5. Appeal is dismissed for default.

(Dictated and pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)